

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (c) The Constitution Amendment Bill introduced in the Rajya Sabha in December, 1992 is still pending consideration there. The Parliamentary Standing Committee on Human Resources Development had recommended consultations with leaders of political parties in Parliament for smooth passage of the Bill. A meeting of leaders of political parties for evolving consensus in favour of the Bill has not taken place so far.

(b) No, Sir. The proposed provision for making those with more than two children ineligible for election to Parliament or State Legislatures is envisaged to take effect only prospectively.

[English]

Guidelines for PSEs

2262. SHRI AMAR PAL SINGH : Will the PRIME MINISTER be pleased to state :

(a) whether the government have issued fresh guidelines recently for filling up the post of Chief Executives and Functional Directors in public sector enterprises; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir. guidelines have been issued with a view to cutting down delays in filling the Board level posts in public sector enterprises.

(b) A copy of the guidelines is attached as a Statement.

Statement

Guidelines for Processing cases of Board Level Appointments in Public Sector Enterprises

(a) The PESB shall keep an accurate record regarding the dates on which the vacancies are likely to arise and their up to date job descriptions, so that action for filling up the posts can be initiated six months before each of the vacancies arise. In case an Administrative Ministry fails to respond within ten days to a request made by the PESB to notify a vacancy and furnish updated job descriptions, etc., action shall be taken *suo motu* by the PESB to circulate the vacancy.

(b) There is often a delay at the level of the Administrative Ministry in advertising the vacancy. PESB is, therefore, authorised to bring out the advertisement through the DAVP, with the bill being sent to the Administrative Ministry/PSE for payment, in order to obviate such delay.

(c) An extensive and up-to-date data bank shall be maintained by PESB regarding the particulars of the officers, working in the various PSEs who may fall within the zone of consideration for various posts.

(d) The entire selection procedure of the PESB shall be completed within a maximum period of 60 days.

(e) Participation by the Administrative Ministries/ Departments in the Selection Committee constituted by the PESB shall be at the level of Additional Secretary and above only.

(f) The Public Enterprises Selection Board (PESB), while sending its recommendations to the Administrative Ministry, shall endorse a copy to the Central Vigilance Commission so that the latter can initiate advance action for obtaining vigilance clearance. The CVC shall obtain necessary information from the Administrative Ministry and shall convey its views to the Administrative Ministry in regard to the vigilance position ordinarily within a fortnight, and, in any case, within one month from the receipt of the panel from the PSEB. The CVC may separately review its procedure with the CVOs to ensure that the requisite clearances are sent in time.

(g) If the CVC does not get the desired cooperation from the concerned Administrative Ministry in obtaining information, it shall bring the same to the notice of the Cabinet Secretary. The Cabinet Secretary shall suitably take up the issue with the Secretary of the Administrative Ministry. If the Administrative Ministry fails to provide necessary information to CVC, it shall be deemed that the former has nothing to say in this regard and if anything is brought to notice about the officer at a subsequent date, the responsibility for not bringing it before the ACC shall squarely be on the Administrative Ministry.

(h) The CVC, while examining the antecedents of an officer already working for the Government/

PSU, need not necessarily review/enquire into the officer's record from the very beginning. If a person is functioning in a particular post, the appointment to which was done after vigilance clearance, the CVC shall then limit its inquiry to the period spent in that particular post without going into the officer's entire past career.

- (i) There are sometimes a spate of complaints against individuals whose names are being considered/finalised by the PESB. CVC should normally not take cognizance of anonymous or pseudonymous complaints received upto six months prior to the initiation of the selection/promotion process. Further, petty complaints, if any, against such officers should be disposed of quickly.
- (j) A total time of 30 days is hereby fixed for approval/processing by the Administrative Ministry/Department. On expiry of ten days after this period, the Establishment Officer (E.O) shall remind the Administrative Ministry/Department. If even after another 20 days (i.e. a total of 60 days after submission of panel by the PESB) the Administrative Ministry/Department is unable to finalise its recommendations, E.O. shall automatically circulate the recommendations of the PESB for obtaining the approval of the ACC. Since the ACC includes the Minister of the Administrative Ministry/Department, the views of that Ministry/Department would, therefore, be available while deciding the appointment.
- (k) In cases where proposals are referred to the ACC, a time-limit of 15 days is hereby fixed for processing by DOPT and another 30 days for obtaining the approval of the ACC, where needed.

Mass Rapid Transit System

2263. SHRI MADHAVRAO SCINDIA :
SHRI SATYAJIT SINH DULIPSINH GAEKWAD :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state:

- (a) whether the Government propose to introduce the Mass Rapid Transit System (MRTS) in National Capital Territory of Delhi;
- (b) if so, the details thereof;
- (c) the estimated cost to be incurred thereon;

(d) the funds earmarked for 1997-98 and for the whole Ninth Five Year Plan for the purpose; and

(e) the time by which the system is likely to be introduced?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DR. U. VENKATESWARLU) : (a) and (b) Delhi MRTS Project was approved by the Union Government in September, 1996. The first phase of the project will cover a route length of 55.3. Kms. which includes surface/elevated rail system from Shahdra to Nangloi, Subzi Mandi to Holambi Kalan and under ground rail from Central Sectt. to Vishva Vidyalaya.

(c) The total estimated cost of the project is Rs. 4860 crores at April, 1996 prices.

(d) An allocation of Rs. 150 crores, including Rs. 50 crores towards Pass Through Assistance, has been made for the Delhi MRTS Project. However, allocation for the IXth Plan as a whole is yet to be finalised.

(e) The project is slated to be completed by the year 2005.

Funds for Equipments in Gujarat

2264. SHRI VIJAY PATEL: Will the PRIME MINISTER be pleased to state :

(a) whether any amount has been released or allocated by the Union government to Gujarat during 1996-97 for purchase of latest hospital equipments for better medical treatment in the State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) No, Sir.

(b) Does not arise.

Noise Pollution

2265. SHRI AYYANNA PATRUDU : Will the PRIME MINISTER be pleased to state :

(a) whether noise pollution is posing as health hazard as revealed by a recent study in the Indian Medical Association;

(b) if so, the measures undertaken to prevent noise pollution; and

(c) the steps proposed to propagate health education in this regard?